

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH, PATNA

CCPA No. 07 of 07  
[ Arising out of OA 331 of 06 ]

C O R A M

Hon'ble Shri Shankar, Prasad, Member [ A ]  
Hon'ble Ms. Sadhna Srivastava, Member [ J ]

Md. Habib, S/o Late Md. Dahir.

Vs.

Shri Daya Nand, Sr. DCM, Sonepur and Others

Counsel for the applicant. : Shri Vikash Jha  
Counsel for the respondents : Shri A.K. Choudhary.

O R D E R [ Oral ]

12.05.08

**Shankar Prasad, M [ A ] :-** The applicant has preferred the present CCPA for non-implementation of the order 25.7.06 recorded in OA 331 of 06. The learned counsel for the applicant states that the President has already decided the appeal of the applicant. He further states that the applicant has already challenged the above order of the President.

Under the circumstances, he does not want to proceed further with the CCPA. CCPA is disposed of as withdrawn, and notices to the alleged contemners discharged. No order as to the costs.

*A*  
[ S. Srivastava ] M [ J ]

/cbs/

*Shankar Prasad*  
[ S. Prasad ] M [ A ]